

By Speed Post

No-11017/8/2017-Jus-II  
Government of India  
Ministry of Law & Justice  
(Department of Justice)  
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Jaisalmer House, 26, Mansingh Road,  
New Delhi, dated the 25<sup>th</sup> April, 2018

To

The Principal Accounts Officer,  
Department of Legal Affairs,  
Lok Nayak Bhawan,  
3<sup>rd</sup> Floor, 'C' Wing,  
Khan Market – New Delhi- 110003.

Sub: **Release of Central Assistance to the Government of Madhya Pradesh  
for the Year 2018-19.**

Sir,

In supersession of Sanction Letter of even no. dated 23.04.2018, I am directed to convey the sanction of the President of India for the payment of **Rs. 14, 89, 500/- (Rupees Fourteen Lakhs Eighty Nine Thousand Five Hundred Only)** during the first quarter of 2018-19 as central assistance to the Government of Madhya Pradesh for continuation of One (01) Special Court set up for trial of criminal cases involving elected MPs and MLAs of Madhya Pradesh.

2. The expenditure involved is debitable to Demand No. 61 during 2018-19 under Major Head 2014, 17-National Mission for Justice Delivery & Legal Reforms, 17.02-Action Research & Studies on Judicial Reforms, 17.02.50- Other Charges.

3. The State Government is requested to utilize this amount for operational expenses of this Special Court in order to dispose of the criminal cases pending against the elected MPs/MLAs. The details of amount spent by the State Government along-with audit certificate and utilization certificate in the prescribed format (GFR-19A) duly signed by the competent authority may please be sent to this Department at the earliest latest by the end of the stipulated period in this regard. **(The next release shall only be made after receiving the UCs of 1<sup>st</sup> and 2<sup>nd</sup> release.)**

4. The accounts of the State Government in respect of the Grants being released shall be open to inspection by the sanctioning authority and audit, both by the Comptroller and Auditor General of India under the provision of CAG (DPC) Act, 1971 and internal audit by the Principal Accounts Officer of the Department of Justice, whenever the State Government is called upon to do so.

5. This sanction has been entered in the Register of Grants at Serial No. 1 at page No. 2.

6. This issues with the concurrence of IF Wing, Legislative Department vide AS & FA vide Diary No. 1715 dated 09.04.2018.

Yours faithfully,

*(R.S. Sidhu)*  
25/4/2018

(R.S. Sidhu)

Under Secretary to the Government of India  
Tel.23072137

Copy to :-

1. Chief Secretary, State Government of Madhya Pradesh, Bhopal.
2. Law Secretary, State Government of Madhya Pradesh, Bhopal.
3. Secretary, Finance Department, State Government of Madhya Pradesh, Bhopal
4. Registrar General, Madhya Pradesh High Court, Jabalpur.
5. Accountant General, State Government of Madhya Pradesh, Bhopal.
6. Chief Controller of Accounts (Law), Lok Nayak Bhawan, Khan Market, New Delhi.
7. Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, Janpath, New Delhi.
8. Secretary-General, Supreme Court of India, New Delhi.
9. Reserve Bank of India, Central Account's Section, Nagpur, Maharashtra.
10. Deputy Secretary (Finance), Ministry of Law & Justice, Legislative Department, Shastri Bhawan, New Delhi.
11. NIC, Jaisalmer House, New Delhi for uploading of the Department of Justice website.
12. Under Secretary (Admn. Unit), Department of Justice, Jaisalmer House, New Delhi.
13. Concerned File.
14. Spare Copies-5.